

Pradesh State Dairy Development Corporation Limited, Bhopal, for the years 1983-84 to 1989-90 within the stipulated period of nine months after the close of the Accounting year. [Placed in library *Sec. No. LT 618/91*]

Delhi Co-operative Societies (Second Amendment) Rules 1991 Fertilizer (Control) (Third Amendment) Order, 1991, Review on the Working of and Annual Report of Kerala Agro Industries Corporation Ltd. Trivandrum for 1988-89 etc.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. MULLAPALLY RAMACHANDRAN): Sir, I beg to lay on the Table —

- (1) A copy of the Delhi-Cooperative Societies (Second Amendment) Rules, 1991 (Hindi and English versions) published in Notification No.F. 47/578/GH/Coop. in Delhi Gazette dated the 19th August, 1991 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972. [placed in Library . *sec. No.LT 619/91*].
- (2) A copy of the Fertiliser (Control) (Third Amendment) Order, 1991 (Hindi and English versions) published in Notification No.S.O. 530 (E) in Gazette of India dated the 16th August, 1991, under sub-section (6) of section 3 of the Essential commodities Act, 1955. [placed in library. *sec.No. LT — 620/91*].
- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Kerala Agro

Industries corporation Limited, Trivandrum, for the year 1988-89.

(ii) Annual Report of the Kerala Agro Industries corporation Limited, Trivandrum, for the year 1988-89 along with audited Accounts and comments of the comptroller and auditor General thereon. [Placed in library *sec. No. LT — 621/91*].

(b) (i) Review by the Government on the working of the Uttar Pradesh State Agro Industrial Corporation Limited Lucknow, for the year 1983-84.

(ii) Annual report of the Uttar Pradesh State Agro Industrial Corporation Limited, Lucknow, for the year 1983-84 along with audited Accounts and comments of the comptroller and auditor General thereon.

(4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above. [placed in library. *sec. LT 622/91*].

13.41 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 4th September, 1991, adopted the following motion in regard to the committee on Public Accounts:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 1992, and do proceed to elect in such manner as the chairman may direct, seven members from among the members of the House to serve on the said committee,"

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri. Vishajit P. Singh
2. Shri. H. Hanumanthappa
3. Shri. R.K. Dhawan
4. Shri. Ish Dutt Yadav
5. Shri. J.P. Javali
6. Shri. Murasoli Maran
7. Shri. Dipen Ghosh'

(ii) I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Wednesday, the 4th September, 1991, adopted the following motion in regard to the committee on Public Undertakings:—

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the committee on Public Undertaking of Lok Sabha for the term ending on the 30th April, 1992, and do proceed to elect in such manner as the chairman may direct, seven members from among the members of the House to serve on the said Committee."

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said committee:—

1. Shri Ashwani Kumar
2. Prof. Chandresh P. Thakur
3. Shri. Syed Sibtey Razi
4. Shri. Ajit P.K. Jogi
5. Shri. Mohinder Singh Lather
6. Dr. G. Vijaya Mohan Reddy
7. Shrimati Kamla Sinha'

(iii) 'I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on wednesday, the 4th September, 1991 adopted the following motion in regarding to the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:—

"That this House resolves that the Rajya Sabha do join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 1992 and do proceed to elect in accordance with the system of proportional representation by means of the single transferable vote ten Members from among the Members of the House to serve on the said Committee.

I am further to inform the Lok Sabha that in pursuance of the above motion, the following members of the Rajya Sabha have been duly elected to the said Committee:—

1. Shri. Chaturanan Mishra
2. Shri. M. Vincent
3. Shri. Radhakishan Malaviya

4. Shri. S.K.T. Ramachandran Report of the Business Advisory committee presented to the House on the 11th September, 1991."
5. Shri. Khyomo Lotha
6. Shri. Rajubhai A. Parmar MR. SPEAKER: The question is:
7. Kumari Sushila Tiria "That this House do agree with the Fifth Report of the Business Advisory committee presented to the House on the 11th September, 1991."
8. Shri. Anantray Devshanker Dave

9. Shri. Sunil Basu Ray

10. Shri. Anand Prakash Gautam'

The motion was adopted.

13.45 hrs.

CANCELLATION OF GENERAL ELECTIONS IN PUNJAB BILL

13.43 hrs.

PETITION RE: NEED FOR AN INQUIRY IN TO THE FUNCTIONING OF V.P. CHEST INSTITUTE, DELHI.

[English]

MR. SPEAKER: Now, we go to legislative business.

[English]

SHRI. K.P. UNNIKRISHNAN (Badagara): Sir, I beg to present a petition signed by Dr. P.S. Sahni, Orthopaedic Surgeon and Medico Social Worker and six others regarding need for an inquiry into the functioning of V.P. Chest Institute, Delhi.

SHRI. VIJAYA BHASKARA REDDY.

SHRI. LAL K. ADVANI(Gandhi Nagar): Mr. Speaker, Sir, I am on a point of order.

MR. SPEAKER: What is your point of Order?

13.44 hrs.

BUSINESS ADVISORY COMMITTEE

Fifth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): Sir, I beg to move:

SHRI. LAL K. ADVANI: My point of order relates to the procedure and it is a point that had been raised earlier also by my colleague Jaswant Singhji in respect of another Bill. I would like to emphasize that there is a logic behind the directions of the speaker which is being totally disregarded by the Government in these matters. There was a time when there was no obligation on the Government to give formal notice of a Bill to be introduced and it was only in 1957 that certain difficulties arose on this account.

Sir, in Practice and Procedure of Parliament by Kaul and Shakhder at page 493, it is stated that:

"That this House do agree with the Fifth